GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4203 ANSWERED ON:18.12.2014 RURAL DEVELOPMENT PROPOSALS Kateel Shri Nalin Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details and number of proposals regarding rural development schemes sent by the States including Karnataka to the Government during the last three years and the current year, State/UT and year-wise;

(b) the number of such proposals approved along with the funds allocated thereof;

(c) the details of pending proposals along with the reasons therefor; and

(d) the steps taken by the Government to approve these proposals?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (d) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is a demand driven scheme. Under the scheme, the funds are released normally in two tranches. For release of 1st tranche, no proposal is required from States. For release of 2nd tranche, State is required to submit proposals. Based on the proposals received from the States during the last three years and the current year, agreed to labour Budget and performance during the relevant financial year, Ministry releases funds to States/UTs from time to time. Details of funds released under MGNREGA during the last three year and the current year are given in Annexure - I. Indira Awaas Yojana (IAY) is an on-going allocation based scheme. Funds are allocated to the States/UTs based on 75% housing shortage and 25% poverty ratio. No cases/proposals are required to be submi- tted by the State/UT Governments in this regard. State-wise central allocations during the last three years and the current year under IAY are given in Annexure - II. The proposals under Pradhan Mantri Gram Sadak Yojana (PMGSY) received in the Ministry are considered by the Empowerment Committee of the Ministry of Rural Development after due scrutiny by National Rural Roads Development Agency (NRRDA) for recommendation keeping in view the availability of funds, existing liability of unexecuted works which were already sanctioned under programme, progress of works, absorption capacity of the States, works in hand etc. State Government is further required to communicate its compliance on the observations of the Empowered Committee to the Ministry and seek for a formal clearance on that basis. In case, the proposals meet all the programme requirements, the Ministry, with the approval of the Competent Authority, issues the sanction. State/UT-wise details of proposals sanctioned under PMGSY during the last three years and the current year are given in Annexure -III. Under Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), 371 projects recommended by the State Governments out of which 154 projects have been approved by the Central Government and Rs. 346.51 crore has been released against 147 projects. Remaining projects are pending mainly because of limited availability of the funds. State-wise, year-wise details of total number of skill development projects recommended by State Governments are given in Annexure - IV. The details of proposals received from State Government of Karnataka and approved under Mahila Kisan Sashaktikaran Pariyojana (MKSP) are given in Annexure - V.